

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(Cr.) No. 633 of 2015**

Manav Bahri .....  
..... **Petitioner**  
**Versus**  
The State of Jharkhand & Anr. .... **Respondents**  
**With**  
**Cr.M.P. No. 1845 of 2013**  
.....  
Kingshuk Ghosal ..... **Petitioner**  
**Versus**  
The State of Jharkhand & Anr. .... **Opp. Parties.**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners :Mr. Akhori Awinash Kumar, Advocate  
For the Respondent-State : Mr. Sharad Kaushal, Advocate  
Mr. Jitendra Pandey, Advocate

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**6/Dated:17/04/2021:**

Heard Mr. Akhori Awinash Kumar, learned counsel for the petitioners and Mr. Sharad Kaushal and Mr. Jintendra Pandey, learned counsel for the State.

These petitions have been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID -19 pandemic.

At the request of the learned counsel for the petitioners, let these matters appear after three weeks.

**(Sanjay Kumar Dwivedi, J.)**